

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:313
ANSWERED ON:10.11.2010
CBI COURT
Sampath Shri Anirudhan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there have been demands for the establishment of Central Bureau of Investigation (CBI) courts in the State capitals where such courts do not exist;
- (b) if so, the details thereof;
- (c) the action taken on the request for the establishment of a Bench of CBI in Thiruvananthapuram, Kerala;
- (d) whether there has been an increase in the number of cases enquired by CBI and the charge sheets filed during the last three years; and
- (e) if so, the details thereof, State-wise?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): On a reference from former Chief Justice of India, the Central Government has decided to set up 71 additional Special Courts exclusively for trial of CBI cases in various States. A statement showing location-wise and state-wise details of these Courts is annexed.

(c) : The necessary sanction order for setting up of Special Court at Thiruvananthapuram, Kerala has been issued on 09.09.2010.

(d) & (e) : The number of cases investigated by CBI and the charge sheets filed during the last 3 years are as under :

Year	No of Cases investigated	No. of charge sheet filed
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2007	940	851
2008	991	843
2009	1119	806
2010	803	592
(upto September, 2010)		

The State-wise information is not maintained centrally.